

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.04
IA No.369 of 2022 in
CP (IB) No.110/BB/2021

IN THE MATTER OF:

M/s. Thyssenkrupp System Engineering GmbH ... Petitioner
Vs.
M/s. Avasarala Technologies Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 12.01.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Sharan Balakrishna, Adv.
For the Respondent : Ms. Karishma, Adv.

ORDER

IA No.369 of 2022:

1. This application has been filed by the Petitioner under Rule 11 r/w 17 of NCLT Rules, 2016 to amend the cause title of the Petition to reflect the new name of address of the Operational Creditor.
2. Heard Shri Sharan Balakrishna, Ld. Counsel for the Petitioner and Ms. Karishma, Ld. Counsel for the Respondent.
3. In the circumstances and for the reasons stated in the Application, the instant Application is hereby allowed by directing the Petitioner to amend the cause title in the main Petition and to file the amended Memo of Parties in CP.
4. Accordingly, **IA No.369 of 2022 disposed of.**

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CP (IB) No.110/BB/2021:

1. Heard Shri Sharan Balakrishna, Ld. Counsel for the Petitioner and Ms. Karishma, Ld. Counsel for the Respondent.
2. Pursuant to order dated 11.10.2022, Ld. Counsel for the Petitioner has filed Compliance Affidavit *vide* Diary No.5739 dated 30.12.2022. The same is taken on record. Ld. Counsel for the Petitioner submits that they have engaged Senior Counsel to argue the matter on the next date. On the other hand, Ld. Counsel for the Respondent submits that they are trying to settle the matter.
3. List the case on **07.02.2023**.

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MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

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T. KRISHNAVALLI
MEMBER (JUDICIAL)